

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-700/ND/2020

IN THE MATTER OF:
M/s. GS Steel

...PETITIONER

Vs.

M/s. SKX Infra Tech Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

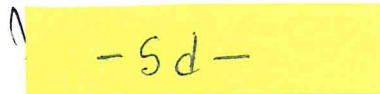
Order delivered on 09.11.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

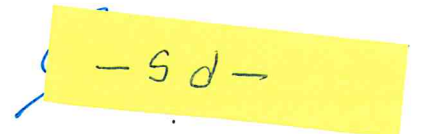
For the Petitioner/Operational-creditor :
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Let Registry serve notice by speed post as well as e-mail within 2 weeks to the corporate debtor for his appearance for virtual hearing. The counsel for the petitioner is also permitted to inform the next date of hearing to the corporate debtor by all modes including e-mail, speed post. Let this matter be posted to 9th December, 2020.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)